

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 217/2017 in C.P. (I.B) No. 28/10/NCLT/AHM/2017**

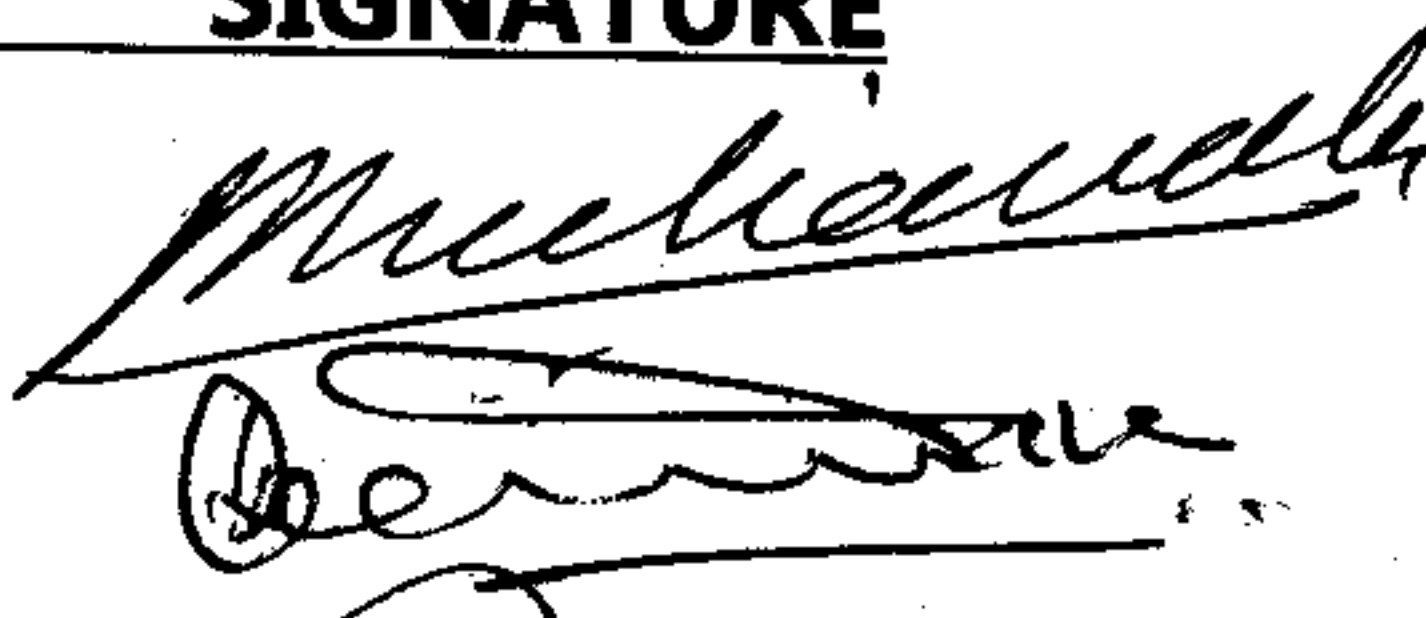

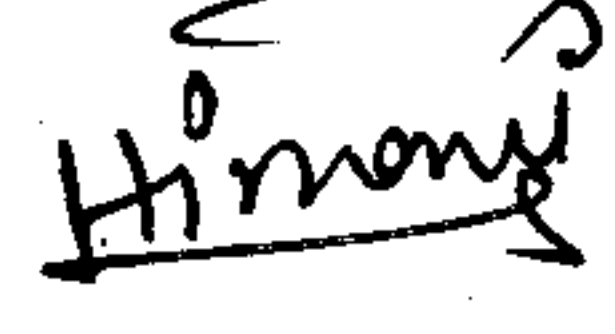
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2017**

Name of the Company: Arvind Gaudana, IRP  
V/s.  
Gujarat Vij Co. Ltd. & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PAVAN S. GODIAWALA ARVIND GAUDANA	ADVOCATE IRP	APPLICANT	
2.	SHYAM D. MOTWANI	ADVOCATE	RESPONDENT NO. 1 (MGVLL)	
3.	Himani. K. Kini	Advocate	Respondent No. 3. (IOB)	

**ORDER**

Learned Advocate Mr. Pavan Godiawala present for IRP/ Applicant. Learned Advocate Mr. Dipak Dave present for Respondent no. 1. Learned Advocate Ms. Himani Kishor Kini present for Respondent no. 3 (Indian Overseas Bank). None present for other Respondents.

Learned Advocate Mr. Pavan Godiawala filed Vakalatnama for IRP/ Applicant.

Learned Advocate Ms. Himani Kishor Kini filed Vakalatnama for Respondent no. 3 (Indian Overseas Bank).

It is noticed that the creditor authorised by the committee of creditors filed an application to appoint another resolution professional in the place of IRP.

List the said application on 09.08.2017, if it is in order along with this application.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 8th day of August, 2017.